

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 36028/2022

SALIM @ PAPPU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.194159/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.194158/2022-EXEMPTION FROM FILING O.T.)

Date : 19-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
[IN CHAMBER]

For Petitioner(s) Mr. Pulkit Agarwal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the Petitioner submits that
four weeks' further time be granted to him to
surrender as he is unwell.

2. Having regard to the aforesaid, by way of last
indulgence, final four weeks' time is granted to file
surrender and file proof of surrender within two
weeks thereafter failing which appropriate orders
shall be passed.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)